

**CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI**

**ORIGINAL APPLICATION No.211/2144/2020
(with MA Nos.211/2134/2020 & 211/2135/2020)**

Dated this Monday, the 21st day of December, 2020

CORAM: DR. BHAGWAN SAHAI, MEMBER (A)

**Proceeding conducted through video conferencing with the
consent of both counsels for the parties.**

1. Sumanbai Hullar Singh Uikey, Age 57 years,
Occupation : Trackwoman, South East Central Railway,
Kamptee.

2. Sunil Hullar Singh Uikey, Aged 38 years,
Occupation- Nil,

Both Applicant Nos.1 and 2 are residing at Railway Quarter
No.151/1, New Building, Near P.W.I Kamptee Road,
(Kamptee), Nagpur Maharashtra 441 001.
Mob No.8956694278.

(By Advocate Shri Rahul Dhande)

- Applicants

Versus

1. The Union of India through its General Manager
having office at RTS Colony, Railway Colony,
Bilaspur, Chhattisgarh 495 004.

2. The Senior Divisional Personnel Officer,
South East Central Railway, Divisional Office,
Personnel Department, Kingsway, Nagpur 440 001.

3. The Divisional Railway Manager,
South East Central Railway, Kingsway,
Nagpur 440 001.

(By Advocate Shri N.P.Lambat)

- Respondents

ORAL ORDER

Present:

Advocate Shri Rahul Dhande for the applicant.

Advocate Shri N.P.Lambat for the respondents.

2. Heard both the counsels. The applicant's counsel pleads that applicant No.1 had initially joined service with the respondents as Waterman and from 2006, designation of waterman was changed to Trackman but the respondents did not make this correction in service

record of the applicant No.1. She had submitted to respondents her application for retirement and to employ her son i.e. applicant No.2 in her place under the LARGESS scheme. She submitted her representation on 23.10.2019 and thereafter a reminder was also submitted on 08.10.2020. However, her representation has not yet been decided by the respondents. Therefore, the present OA has been filed seeking direction to the respondents to decide her pending representation.

3. The applicants No.1 and 2 have filed MA No.2135/2020 for permission to submit this OA jointly. After hearing the applicant's counsel, this MA is allowed.

4. Shri N.P.Lambat pleads that the LARGESS scheme has already been discontinued as per the Railway Board order dated 05.03.2019 and therefore, the applicant's case cannot be considered now. However, the applicant's counsel pleads that the applicant had submitted her request when the LARGESS scheme was under implementation and therefore, her simple request at this stage is direction to the respondents to consider and decide her pending representation.

5. In view of these submissions, the present OA is disposed of at the admission stage directing the respondents to treat a copy of the present OA as a representation of the applicant and to decide it with a reasoned order within two months from the date of receipt of a certified copy of this order and thereafter, to communicate it to the applicant.

6. With this, OA stands disposed of. MA No.2134/2020 for condonation of delay also stands disposed of.

(Dr. Bhagwan Sañai)
Member (Administrative)

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